

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 395**

**TO BE ANSWERED ON THE 6<sup>TH</sup> DECEMBER 2023/ AGRAHAYANA, 15, 1945  
(SAKA)**

**UPDATION OF NPR**

**395 SHRI B. LINGAIAH YADAV:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether all reported births, deaths are to be digitally registered and the centralised database will also update the National Population Register (NPR), ration cards and property registration and they will be registered on the Centre's portal;**

**(b) whether amended law paves way for use of birth certificate as single document for various services;**

**(c) if so, the details thereof and progress made, State-wise; and**

**(d) the details of shortcomings noticed/corrective steps being taken/results yielded till now and how it would be useful to people?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a)to(d): The registration of births and deaths is mandatory under the Registration of Births and Deaths (RBD) Act, 1969 (amended in 2023).**

**The birth and death events are to be registered electronically or otherwise by the Registrar.**

**Contd..**

**The data of registered births and deaths may, on request, be made available to the authorities dealing with the preparation or maintenance of database relating to population register, ration card and property registration.**

**The RBD (Amendment) Act 2023 came into force w.e.f. 01-10-2023. The birth certificate of a person born on or after this date is proof of date and place of birth for various purposes.**

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